

## Annexure 4

Name of the corporate debtor: Zanak Mobile Games Private Limited

Date of commencement of CIRP: 14-07-2025

List of Creditors Updated on: 24-04-2026

## List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

| Sl. No.      | Name of creditor  | Details of claim received |                         | Details of claim admitted |                 |                             |                        |                          | Amount of contingent claim | Amount of any mutual dues, that may be setoff | Amount of claim not admitted | Amount of claim under verification | Remarks, if any   |
|--------------|---|---------------------------|-------------------------|---------------------------|-----------------|-----------------------------|------------------------|--------------------------|----------------------------|---|------------------------------|------------------------------------|---|
|              |   | Date of receipt           | Amount claimed          | Amount of claim admitted  | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC |                            |   |                              |                                    |   |
| 1            | RNNETT Networks Limited<br>(formerly known as Reliance Net Limited) | 19-09-25                  | 146,793,913.00          | 146,776,104.00            | Un-Secured      | 0                           | No                     | 100.00%                  | 0                          | 0   | 17,809.00                    | -                                  | The claim has been admitted, and interest has been allowed only up to the CIRP commencement date. Interest accruing after this date has not been admitted.  |
| 2            | RBEP Entertainment Private Limited                                  | 27-03-26                  | 2,396,303,789.00        | 0                         | Un-Secured      | 0                           | Yes                    | 0                        | 0                          | 0   | 2,396,303,789.00             | -                                  | The claim was submitted without complete supporting documents required for verification. Accordingly, in terms of Regulation 13(1C)(a) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, claim has been categorised as non-acceptable for collation. |
| <b>Total</b> |   |                           | <b>2,543,097,702.00</b> | <b>146,776,104.00</b>     |                 | -                           | -                      | <b>100.00%</b>           | <b>0.00%</b>               | -   | <b>2,396,321,598.00</b>      | -                                  |   |